

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

5

T.C.P No. 830/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT
MEMBER (J)


SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

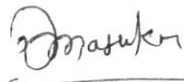
NAME OF THE PARTIES: DSM Singapore industrial Pte Ltd
V/s.
Pranav Agro Industries Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

1)	Aniket Naik for Sachi Gupta ilb Mustafa Motiwala for Petitioner		
----	--	--	---

Adv. Vaishali Bhilare also Adv. Dinesh Masurkar	Adv. for Canara Bank
--	-------------------------



ORDER

TCP No.830/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner present. The Counsel appearing on behalf of the Canara Bank, Secured Creditor states that liquidation order has been passed by the Hon'ble High Court of Bombay against this company. For production of the liquidation order, list this matter on 5.2.2018.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

M. K. SHRAWAT
Member (Judicial)